POST OFFER PUBLIC ANNOUNCEMENT

FOR THE ATTENTION OF THE SHAREHOLDERS OF

WIMCO LIMITED

Registered Office: Indian Mercantile Chambers, Ramjibhai Kamani Marg, Ballard Estate, Mumbai – 400 038
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This public announcement is in continuation to the Public Announcement dated July 1, 2005 ("PA") and the revised public announcement dated August 19, 2005 ("Revised PA") issued by JM Morgan Stanley Private Limited ("Manager to the Offer") on behalf of Swedish Match Singapore Pte. Limited ("Acquirer") and Swedish Match AB (publ), Haravon Investments Pte. Limited and Seed Trading Pte. Limited (collectively the "Persons Acting in Concert", "PACs"). This public announcement should be read in conjunction with the PA, the revised PA and the Letter of Offer dated August 19, 2005 ("Letter of Offer") that has been posted to the Shareholders of WIMCO Limited ("WIMCO", "Target Company"). The terms used, but not defined in this public announcement, shall have the same meanings assigned to them in the PA, the revised PA and the Letter of Offer.

This Offer was made by the Acquirer to the public shareholders of WIMCO to acquire up to 13,517,719 Shares, representing 26% of the equity share capital of the Target Company at Rs. 59.54 per Share comprising of Rs. 35/- (Rupees Thirty Five only) per Share (the "Offer Price"), with accrued interest thereon of Rs. 24.54 per Share calculated at the rate of 15% p.a. from January 27, 2001 till September 29, 2005, i.e. the scheduled date of payment of consideration. Karvy Computershare Private Limited acted as the registrar to the Offer.

The Offer opened on August 26, 2005 and closed on September 14, 2005. The summary of the Offer response is as follows:

Sr. No.	Item	Proposed in the Offer Document		Actual	
1.	Offer Price per share	Rs.35.00		Rs.35.00	
	Interest per share	Rs.24.54		Rs.24.54	
	Total Price per share	Rs.59.54		Rs.59.54	
2.	Shareholding of acquirer (Number & %) before PA(1)	Nil		Nil	
3.	Shares acquired by way of MOU or market purchases (Number & %)	Nil		Nil	
4.	Shares acquired in the open offer (Number & %)	13,517,719 Shares 26.00%		8,714,753 Shares 16.76%	
5.	Size of the open offer (Number of shares multiplied by Total Price per share)	Rs. 804.84 million		Rs. 518.88 million	
6.	Shares acquired after PA but before 7 working days prior to closure date, if any (Number & %) 6.1 Price of the shares acquired 6.2 Number of shares acquired 6.3 % of shares acquired	Nil		Nil	
7.	Post offer shareholding of Acquirer (Number & %) (2+3+4+6)	13,517,719 Shares 26.00%		8,714,753 Shares 16.76% (2)	
8.	Pre & Post offer share holding of Public	Pre-Offer	Post Offer	Pre-Offer	Post Offer
		13,517,719	13,517,719	13,517,719	13,517,719
		26%	26%	26%	26%(2)

(1) Acquirer Group, pursuant to the Share Purchase Agreement entered into with Russell Credit Limited ("RCL"), transferred their existing shareholding of 74% of the issued and paid up share capital of the Target Company to RCL and were not holding any Shares in WIMCO prior to the Offer.

(2) Out of the 13,517,719 Shares aggregating to 26% held by the Public, 8,714,753 Shares aggregating to 16.76% were held by the Acquirer on closure of the Offer. As per the terms of the MOU dated July 1, 2005, the Acquirer has exercised, on October 3, 2005, its option to put for sale to RCL and RCL has exercised its option to call for sale 1,040,000 equity shares of the Target Company for a total consideration of Rs. 0.27 million. This has resulted in the shareholding of the Acquirer reducing to 7,674,753 Shares aggregating to 14.76%.

The last date for payment of consideration to the shareholders of WIMCO who have tendered their shares in the Offer was September 29, 2005. Accordingly, all the payments were despatched by September 28, 2005. Interest at 15% has been paid for the period from January 27, 2001 till September 29, 2005, i.e. the scheduled date of payment of consideration. The funds lying in the escrow account shall be released on completion of the remaining obligations under the Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 1997. Karvy Computershare Private Limited, Registrar to the Offer has received 7 number of investor complaints all of which have been redressed with the exception of one which is being attended to.

The Board of Directors of the Acquirer and each of the PACs accept full responsibility for the information contained in this Public Announcement and also for the obligations of the Acquirer and the PACs under the Regulations.

This Announcement is expected to be available on the SEBI website at http://www.sebi.gov.in

Issued by: **MANAGER TO THE OFFER**	**REGISTRAR TO THE OFFER**
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On behalf of: **Swedish Match Singapore Pte. Limited, Swedish Match AB (publ), Haravon Investments Pte. Limited, Seed Trading Pte. Limited**

Place: Mumbai

Date: October 13, 2005

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david/subu/merger & acquisition/wimco pa